

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-313(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Sales Services Ltd.
Vs.

.... Applicant/Petitioner

D-Art Furniture Systems Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Operational Creditor: Mr. Nakul Jain, Advocate

ORDER

Learned Counsel for the petitioner requests for 10 days' time to cure deficiencies.

List the matter on 14th September, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
V. Sethi